

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SRI LAKSHMINARASIMHA OIL MILLS
PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SRI LAKSHMINARASIMHA OIL MILLS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18-09-2009
3.	Authority under which corporate debtor is incorporated / Registered	REGISTRAR OF COMPANIES, TELANGANA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15500TG2009PTC066365
5.	Address of the registered office and principal office (if any) of corporate debtor	AS PER MCA: Plot No.2/4, Anjaiah Nilayam, SSS Nagar, West Marredpally, Secunderabad – 500 026. TS. PRINCIPAL OFFICE & FACTORY: THATIPALLY VILLAGE JAGITIAL MANDAL & DIST TELANGANA, INDIA
6.	Date of closure of Insolvency Resolution Process	16-11-2019
7.	Liquidation commencement date of corporate debtor	06-06-2021
8.	Name and registration number of the insolvency professional acting as liquidator	S. KASTHURI RANGAN IBBI/IPA-001/IP-P-000064/2017- 18/10150
9.	Address and e-mail of the liquidator, as registered with the Board	909A, RAGHVARATNA TOWERS, CHIARGALI LANE, ABIDS, HYDERABAD 500 001, TELANGANA askrco@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	909A, RAGHAVARATNA TOWERS, CHIRAGALI LANE, ABIDS, HYDERABAD 500 001, TELANGANA askrco@gmail.com
11.	Last date for submission of claims	06/07/2021

Notice is hereby given that the National Company Law Tribunal, *Hyderabad* has ordered the commencement of liquidation of the Sri Lakshmi Narasimha oil Mills Private Limited *on* 13th May

2021 *under section 33 of the Code.* (Order uploaded on 6th June'2021)

The stakeholders of Sri Lakshmi Narasimha Oil Mills Private Limited are hereby called upon to submit their claims with proof on or before 06th July 2021 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Name and signature of liquidator : S KASTHURI RANGAN

Date and place: : 07/06/2021 - HYDERABAD